CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November,2026 (2.11.2026 to 6.11.2026)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.11.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Video-conferencing	**1.**	**586/MP/2026**	**XXPPL**	**Petition under Sections 79(1)(h) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia seeking relaxation of the one-year period for demonstrating the rated capacity of the Petitioner's 400 MW Solar Project and permission to complete the pending tests under an NRLDC-coordinated schedule and interim protection (On admission).**
	2.	**Dy.No.590 & IA Dy No. 617 /2026**	**APDSCL**	**Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 13(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking extension of time for payment of the revised tariff along with carrying cost arising out of the Order dated 28.05.2026 passed by this Hon'ble Commission in Petition No. 39/GT/2025(Interlocutory application for interim directions) (On admission).**
	3.	**Dy.No.763/2026**	**JGEPL**	**Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 19(3) and Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking extension for injection of infirm power (On admission)**
	4.	**577/AT/2026**	**SECIL**	**Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1495 MW Wind Power Projects (Tranche XX) connected to inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 26.7.2023 of the Ministry of Power, Government of India, as amended from time to time (On admission).**
	5.	**582/MP/2026 alongwith IA 193/2026.**	**SIR4PL**	**Petition under Section 79 of the Electricity Act, 2003 seeking extension of time for injection of infirm power into the grid, in terms of the approval dated 25.05.2026, under clause (b) of the Proviso to Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 15.1(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for the 200 MW wind capacity being developed by the Petitioner located in Kallam, Maharashtra. *(Interlocutory Application seeking urgent listing of the petition and issuance of interim directions)*.**
	6.	**371/TL/2026**	**KITL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to**

				Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	7.	**372/AT/2026**	**KITL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**
	8.	**537/TL/2026**	**LPTL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Luhri Power Transmission Limited.**
	9.	**536/AT/2026**	**LPTL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP.**
	10.	**275/MP/2020 alongwith I.A.No.132/2026**	**RSTEPL**	**Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/-raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011 (Interlocutory application for directions).**
	11.	**169/MP/2022 alongwith I.A.No.39/2022**	**GMRKEL**	**Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 09.11.2011 and Amended Power Purchase Agreement dated 01.02.2018 seeking quashing of Notice for Rectification dated 08.06.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution company Limited(Interlocutory application for interim direction)**
	12.	**179/MP/2023 alongwith I.A.No.166//2026**	**TPCL**	**Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (Interlocutory application seeking leave to place residual primary records on record).**
	13.	**13/RP/2026 alongwith I.A.No.83/2026**	**GUVNL**	**Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions).**
	14.	**232/MP/2023**	**RPPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew**

				Power Pvt. Ltd. And Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 02.01.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
	15.	**20/MP/2023**	**JITPL**	**Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.**
	16.	**63/MP/2024**	**SSUPL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.**
	17.	**1020/MP/2025 alongwith IA 84/2026**	**NTPCML**	**Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 (1a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 1.4.2019 to 31.03.2024 after the truing up exercise. (Interlocutory application for change of name)**
	18.	**48/MP/2025**	**NTPCML**	**Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2024 to 31.3.2029.**
	19.	**362/MP/2026**	**STPL**	**Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023; the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 as amended by the Second Amendment Regulations, 2025, and the Power Purchase Agreement dated 05.01.2011, seeking adjudication of the dispute regarding non-payment of dues towards infirm power injected by Unit-I (660 MW) of the Buxar Thermal Power Project during the period from 21.08.2025 to 13.11.2025, direction for payment of ₹82.04 Crores along with Late Payment Surcharge, and ancillary reliefs.**
	20.	**336/MP/2026**	**DVC**	**Petition seeking approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 mw) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to change in law events.**

	21.	**451/MP/2026**	**GUVNL**	**Petition under Sections 79(1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements dated 06.02.2007 (Bid-01) and 02.02.2007 (Bid-02) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited seeking approval of the Amended and Restated Supplemental Power Purchase Agreements dated 1.6.2026.**
	22.	**274/MP/2026**	**Indi grid Solar-II**	**Petition under 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the order dated 11.1.2024 in Petition No. 362/MP/2022.**
	23.	**292/MP/2026 alongwith I.A.No.101/2026**	**APIPL**	**Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the Connectivity of 250 MW granted to the Petitioner along with consequential relief(s) (Interlocutory application for seeking issuance of ex-parte ad-interim directions)**
	24.	**30/MP/2026**	**TPDDL**	**Petition under Section 79(1)(f) and 79(1)(k) read with Section 62(6) of the Electricity Act, 2003 and Regulation 10(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking refund of rebate wrongly deducted by Pragati Power Corporation Limited during refund of excess amount on account of downward revision of tariff.**
	25.	**784/MP/2025**	**JRETL**	**Petition under Section 79 of The Electricity Act, 2003 and relevant Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to INSTS for a 700 MW solar project being set up under NTPC'S request for selection of grid connected Solar Projects of 1500 MW (ISTS-II) dated 06.12.2023 and power purchase agreement dated 11.10.2024.**
	26.	**1028/MP/2025**	**RKMPPL**	**Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003, readwith Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.**
	27.	**49/MP/2026**	**NHPC**	**Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.**
	28.	**473/MP/2026**	**TNPDCL**	**Petition under Section 79 of the Electricity Act, 2003 seeking appropriate directions against the unilateral raising and recovery of Supplementary Energy Charges and**

				Supplementary Capacity Charges towards Emission Control Systems, including Combustion Modification System (CMS) for NOx Control and Flue Gas Desulphurization (FGD) for SO₂ Control, by NTPC Tamil Nadu Energy Company Limited (NTECL), prior to determination of the admissible supplementary tariff by the Commission, and for consequential protective and interim reliefs.
	29.	**495/MP/2026**	**Indigrid**	**Petition under Section 79 of the Electricity act, 2003 seeking issuance of appropriate directions to Respondent no.1 for effective implementation of the order dated 11.1.2024 in Petition No. 310/MP/2022.**
	30.	**787/MP/2025**	**FBTL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020 (TSA) seeking condonation of time overrun & consequent extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited (PBTL).**
	31.	**374/MP/2026 alongwith I.A.No.130/2026**	**PSPCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023 seeking Declaratory and Consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing) (On maintainability).**
	32.	**25/RP/2026**	**NLCIL**	**Petition seeking review of the order dated 7.4.2026 in petition No. 824/TL/2025.**
4.11.2026 Wednesday At 10.30 A.M. Public Hearing **Through Online video-conferencing**	**Public hearing on Draft Central Electricity Regulatory Commission(Indian Electricity Grid Code) (Second Amendment) Regulations, 2026.** **Video Conferencing Link to join the Public Hearing is as under:-** **You're invited to Public Hearing Dated 04.11.2026 at 10:30 am** **Wednesday, 4 November 2026** **10:30 am - 2:00 pm (IST)** **https://teams.microsoft.com/l/meetup-join/19%3ameeting_ZTU2ZGY1MmItN2QyZi00YTZlLTkyMjEtYzI3NDg2MzRkYmFh%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d** **Tap on the link or paste it in a browser to join.**			
6.11.2026 Friday At 10.30 A.M. Miscellaneous Petitions	**1.**	**549/MP/2026**	**NTPC**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute arising between NTPC Limited and Central Transmission Utility of India Limited (On admission)**
	2.	**530/MP/2026**	**JSWHEL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 17 and 18 of the**

Through Hybrid Mode				**Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022, seeking Relaxation of timelines prescribed under Regulation 10(2) and the Procedure for Implementation of REC Mechanism, for the month of September 2025 and for grant of other consequential relief(s) (On admission)**
	3.	**547/MP/2026**	**NHPC**	**Petition under Regulation-44(6) and 44(7) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20, 2021-22 and 2023-24 in respect of Loktak Power Station (On admission)**
	4.	**Diary No. 825/2026**	**OREPL**	**Petition is being filed under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (hereinafter referred to as "GNA Regulations, 2022"), read with the Order of this Hon'ble Commission dated 14.8.2026 in Petition No. 5/SM/2026 (On admission)**
	5.	**I.A.Dy.No.748/2026 in Petition 58/MP/2026**	**VSUPL**	**Interlocutory application for correction of Record of Proceedings dated 18.9.2026 published on 21.9.2026** *(On admission)* **in Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.(Interlocutory applications for interim directions and for placing on record subsequent developments)**
	6.	**I.A.Dy.No.749/2026 in Petition 257/MP/2026**	**VSUPL**	**Interlocutory application for correction of Record of Proceedings dated 18.9.2026 published on 21.9.2026 (On admission) in Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in relation to non-grant of enhancement of generation capacity by 33 MW within existing connectivity.**
	7.	**529/TD/2026**	**PSTPL**	**Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for grant of Category-III inter-state trading licence under Section 14 of the Electricity Act, 2003**
	8.	**329/TL/2026**	**PTMTL**	**Petition under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Tumkur-II RE Transmission Limited (now known as POWERGRID Tumkur Madhugiri Transmission Limited).**
	9.	**331/MP/2025**	**CSPJPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the**

				Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG.
	10.	**51/MP/2016**	**BALCO**	**Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission`s directions dated 30.10.2014 and 9.10.2015 in Petitions No. 134/MP/2011 and 124/RC/2015 respectively (Received by Remand).**
	11.	**180/MP/2024**	**ASIPL**	**Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 04.09.2018 inter alia seeking a declaration that pursuant to part-commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent.**
	12.	**272/MP/2024**	**LHPL**	**Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner.**
	13.	**371/MP/2024**	**JHPL**	**Petition under section 79 of the Electricity act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General network access to the inter-state transmission system) regulations, 2022 along with regulation 65 of the CERC (conduct of business) regulations 2023, seeking relief(s) against central transmission utility of India limited in connection with the in-principle grant of connectivity for 300 mw to the petitioner herein at davangere district in state of Karnataka.**
	14.	**415/MP/2024**	**NRLDC**	**Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.**
	15.	**232/MP/2024**	**TWEPL**	**Petition under Sections 66 and 79 of the Electricity Act, 2003, read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022,**
	16.	**258/MP/2024**	**TPTCL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 Inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with interest.**
	17.	**292/MP/2024**	**TSPNP**	**Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and**

				Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a 'Change in Law' event under Article 17 of the Power Purchase Agreements and to further direct the Respondents to pay compensation along with carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to Notifications dated 30.09.2021 and to restitute the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.202
	18.	**340/MP/2025**	**SECI**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent (Part-heard).**
	19.	**805/MP/2025**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003, seeking appropriate directions upon the Respondents to pay the deducted amount from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequently amendments thereto.**
	20.	**248/MP/2023**	**GMRWEL**	**Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023 (Part-heard).**
	21.	**345/MP/2026**	**JBVNL**	**Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 36(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for reimbursement of expenditure towards establishment of Centralized Security Operation Centre (OT SOC) for substations as additional Operation and Maintenance expense.**
	22.	**119/MP/2026**	**JSWREL**	**Petition under Section 79 of the Electricity Act, 2003 seeking a relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.**
	23.	**970/MP/2025**	**DBPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.08.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 (Suo-Moto) and Petition No. 4/SM/2024 (Suo-Moto) respectively.**
	24.	**788/MP/2025**	**DBPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation**

				of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No.6/SM/2021 (suo-moto) and Petition No. 4/SM/2024 (suo-moto) respectively(Interlocutory application for directions).
	25.	**974/MP/2025 alongwith I.A. No.8/2026**	**NLCIL**	**Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act,2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020 (Interlocutory application for amendments of the Petition).**
	26.	**422/MP/2026**	**ABRSL**	**Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	27.	**459/MP/2026**	**ABRELRJ**	**Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	28	**460/MP/2026**	**ABRELRJ**	**Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-State transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	29.	**267/MP/2026**	**AGE25L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreements dated 14.12.2021, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 500 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant, for which PPAs have been executed between the Petitioner i.e. Adani Green**

				Energy Twenty-Five Limited, and Solar Energy Corporation of India Ltd.
	30.	**230/MP/2026**	**KTL**	**Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 30.09.2021 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.**
	31.	**205/MP/2026**	**TPREL**	**Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.**
	32.	**337/MP/2026**	**PPCL**	**Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Regulation 15 (1)(d) of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 and Regulations 70 (A)(a) and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the relaxation of the Normative Annual Plant Availability Factor (NAPAF) for the 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana the period 16.8.2025, 5.1.2026.**
	33.	**307/MP/2026**	**PKTL**	**Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the Rules and Regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant thereto.**
	34.	**308/MP/2026**	**BTL**	**Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the rules and regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant thereto.**
	35	**240/MP/2024 alongwith I.A. 56/2024**	**AEPL**	**Petition under Section 79(1)(c)(f) of the Electricity Act, 2003 seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for amendments, impleadment and interim reliefs).**
	36.	**335/MP/2024**	**PCKL**	**Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.**
	37.	**427/MP/2026**	**JSWHEL**	**Petition under Section 79 of the EA, 2003 read with Regulation 57 of the IEGC 2023, seeking relaxation of the obligation to declare**

				proportionate overload capacity to the long-term beneficiaries of KWHEP, during the period 15th May 2026 to 15th September 2026.
6.11.2026 Friday At 2.30 P.M. Through Physical Hearing	**38.**	**107/MP/2023**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.**
	39.	**85/MP/2022 along with I.A.No.24/2022 &37/2023**	**PSPCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).**
	40.	**123/MP/2022 alongwith I.A.No.38/2023**	**HPPC**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).**
	41.	**246/MP/2022 along with I.A Nos.8/2023**	**MSEDCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).**
	42.	**56/MP/2023**	**MSEDCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.**
	43.	**185/MP/2023**	**RUVNL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.**

By order of the Commission
Sd/-
Vipan Sharma
Dy Chief (Legal)
3.11.2026